

sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT—820/85].

- (2) A copy of the Amendment to Regulation 46 of Punjab and Sind Bank (Officers') Service Regulations, 1982 regarding Terminal Benefits (Hindi and English versions) under sub-section (4) of section 75 of the Banking Laws (Amendment) Act, 1983.

[Placed in Library. See No. LT—821/85].

**Detailed Demands for Grants of the Department of Culture for 1985-86**

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO) : I beg to lay on the Table a copy of the Detailed Demands for grants (Hindi and English versions) of the Department of Culture for 1985-86.

[Placed in Library. See No. LT—822/85].

12.13 hrs.

[English]

**MATTERS UNDER RULE 377**

- (i) Need to set up an Academy of Judicial Administration to train Judges and conduct refresher course for them

SHRI KAMAL NATH (CHHINDWARA) : Our Constitution has bestowed a major role on the judiciary in our country's democratic set up. The judiciary has a role to play in India's social transformation and cannot be isolated from the national mainstream. It should be the endeavour of all of us to strengthen the judiciary and at the same time ensure that the judiciary's role is consis-

tent with our national objectives. In almost all major areas there are institutes to train and explain to persons in those areas like for IAS Officers we have the Academy in Mussorie, for Defence Officers we have the National Defence Academy, Indian Military Academy and for the Taxation Officers also there is a training academy. However, for those connected with the judiciary there is no such institute. The Government should set up an Academy of Judicial administration. This academy would train judges at all levels and should conduct refresher courses and in-service courses so that judges at all levels are able to remain in touch with latest judicial procedures and modern methods of judicial administration. Such an academy would conduct compulsory courses for judicial officers at all levels so that the judiciary is made a part of the national mainstream.

SHRI S. JAIPAL REDDY (MAHBUB-NAGAR) : I am on a point of order.

MR. DEPUTY-SPEAKER : He is carrying on under Rule 377.

SHRI S. JAIPAL REDDY : I am on a point of order.

(Interruptions)

MR. DEPUTY-SPEAKER : He is reading from the approved text.

SHRI S. JAIPAL REDDY : I am on a point of order.

MR. DEPUTY-SPEAKER : All right, what is your point of order ?

(Interruptions)

SHRI KAMAL NATH (CHHINDWARA) : How can he raise a point of order ? He does not know the rules.

SHRI S. JAIPAL REDDY : I have read the rules for many more years. He is working in industry and I am working in Legislature. Therefore, I know the rules.

My point of order is that under Rule 377, a statement . . .